

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

DATED :18.11.2021

NOTIFICATION

Sub: High Court for the State of Telangana – Guidelines for online filing and hearing through Video Conferencing during COVID-19 lockdown period – Withdrawing the filing of cases to the email IDs of the concerned scrutiny wings by the Advocates/litigant public – Instructions – Issued.

Ref: 1) High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
2) Modified Guidelines in Roc.No.394/SO/2020, dt.09.05.2020.
3) High Court's Notifications in Roc.No.394/SO/2020, dt.11.5.2020, 15.05.2020, 08.06.2020, 13.06.2020, 18.06.2020, 27.06.2020, 18.07.2020, 10.08.2020 and 03.09.2020.

In partial modification of the instructions issued in the notifications dated 09.5.2020 and 08.06.2020, the filing of cases to the email IDs of the concerned scrutiny wings by the Advocates/litigant public is withdrawn with immediate effect and the same shall be filed physically.

NRW 18/11/21
REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Registrars, High Court for the State of Telangana (for information & necessary action).
- 4) The Secretary, Bar Council of Telangana (for information)
- 5) The President, Telangana High Court Advocates Association, Hyderabad (for information).
- 6) The Secretary, High Court Advocates' Clerks' Association, Hyderabad.
- 7) All the Officers of the High Court for the State of Telangana at Hyderabad.
- 8) All the Section Officers/Section Heads, High Court for the State of Telangana at Hyderabad.
- 9) The Overseer.